

Sixteenth Lok Sabha

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Title: Introduction of the New Delhi International Arbitration Centre Bill, 2018.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): On behalf of Shri Ravi Shankar Prasad, I beg to move for leave to introduce a Bill to provide for the establishment and incorporation of New Delhi International Arbitration Centre for the purpose of creating an independent and autonomous regime for institutionalized arbitration and for acquisition and transfer of undertakings of the International Centre for Alternative Dispute Resolution and to vest such undertakings in the New Delhi International Arbitration Centre for the better management of arbitration so as to make it a hub for institutional arbitration and to declare the New Delhi International Arbitration Centre to be an institution of national importance and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment and incorporation of New Delhi International Arbitration Centre for the purpose of creating an independent and autonomous regime for institutionalized arbitration and for acquisition and transfer of undertakings of the International Centre for Alternative Dispute Resolution and to vest such undertakings in the New Delhi International Arbitration Centre for the better management of arbitration so as to make it a hub for institutional arbitration and to declare the New Delhi International Arbitration Centre to be an institution of national importance and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI P.P. CHAUDHARY: I introduce** the Bill.

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : मैडम, मुझे एक मिनट समय दीजिए।...(व्यवधान)

माननीय अध्यक्ष: नहीं, अभी नहीं। हो गया।

...(व्यवधान)

माननीय अध्यक्ष: बस हो गया। नहीं, कुछ नहीं बोलना है।

...(व्यवधान)